GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:4301 ANSWERED ON:29.08.2011 TOLL BARRIERS Ajnala Dr. Rattan Singh;Singh Shri Ravneet

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the total number of toll barriers on NHs in the country and the revenue collected by these barrier during the last three years;
- (b) the norms/guidelines to regulate the flow of traffic at toll tax barriers across the country;
- (c) whether the Government has received complaints regarding the frequent traffic jams and undue harassment of commuters at toll tax barriers:?
- (d) if so, the details thereof and the action taken by the Government in this regard; and
- (e) the norms/guidelines to set up toll tax barrier on highways including the mandatory distance to be followed between two barriers?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

- (a) There are 268 toll barriers on National Highways in the country and the revenue collection on these toll barriers during the last three years is Rs.2699.83 crore (2008-2009); Rs. 4151.31 crore (2009-2010) and Rs. 5516.05 crore (2010-2011) respectively.
- (b) Traffic flow across toll barriers is regulated by way of clear demarcation of lanes approaching the toll plaza, provision of traffic marshals, provision of tag lanes for rapid clearance of vehicles, reduction of processing time by toll collectors etc.
- (c) & (d): Complaints of general nature are received from time to time in various offices of NHAI across the country. As and when complaints are received, prompt action is taken to investigate the same and take corrective action, if required.
- (e) As per National Highways (Fees for the use of National Highways Section and Permanent Bridge Public Funded Project) Rules 1997 applicable for Public Funded Projects " Toll collection shall be done only at one place within a distance of 80 Kms. from a point at the beginning of first National Highways Section or approach of entry of the first permanent bridge to be crossed under the jurisdiction of the same executing agency, regardless of number of projects falling within the length in order to facilitate free and unhindered movement of traffic. Where it is not feasible to do so, the number of collection point shall be kept minimum and shall be decided with the approval of Central Government.

As per National Highways (collection of fees by any person for the use of section of National Highways / Permanent Bridge/Temporary Bridge on National Highways) Rules 1997, applicable for BOT projects, there is no such condition regarding distance between two fee plazas.

As per National Highways Fee (Determination of Rates and Collection) Rules 2008 any other toll plaza on the same section of National Highway and in the same direction shall not be established within a distance of sixty Kms.

Provided that where the executing authority deems necessary, it may, for reasons to be recorded in writing, establish or allow the concessionaire to establish another toll plaza within a distance of sixty Kms.

Provided further that a toll plaza may be established within a distance of sixty Kms. from another toll plaza if such toll plaza is for collection of fee for a permanent bridge, bypass or tunnel".